



(Rupees Three Lakh Fifty Thousand only) and other applicable taxes shall be paid by the applicant. The Chartered Accountant so appointed by this Bench is directed to examine all original documents in the possession of the applicant and the Respondent No. 5 & 6 to aid in ascertaining the ownership of the 500 equity shares which are under dispute since 1996. The Chartered Accountant is also directed to inspect the books of account and other records of Respondent No. 1 & 2 and conduct a threadbare examination of all the relevant transfers and transactions. The Chartered Accountant is further directed to submit a report within a period of four weeks. All parties concerned are directed to render full cooperation to the Chartered Accountant. Chartered Accountant so appointed by this Bench shall have the power to call any person who is connected with this case. List the matter on **24.02.2023** for report.

**Sd/-**  
**SHYAM BABU GAUTAM**  
**Member (Technical)**

Jagdish

**Sd/-**  
**JUSTICE P. N. DESHMUKH**  
**Member (Judicial)**